N O T I C E

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which had come into effect from 03.01.2022 (Partially modified w.e.f. 28.02.2022, 07.03.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **14.03.2022** :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **R. D. DHANUKA** AND The Hon'ble Shri Justice **S. G. MEHARE** **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of even years. (B) Civil Public Interest Litigations. (C) Letters Patent Appeals. (D) Contempt Petitions. (E) Direct and Indirect Tax Appeals. (F) Civil Writ Petitions arising out of Tax Laws.
2	The Hon'ble Smt. Justice **S. S. JADHAV** AND The Hon'ble Shri Justice **S. G. DIGE**	For admission, hearing, order matters and applications therein : (A) **Criminal Appeals of odd years.** (B) Family Court Appeals. (C) Civil Writ Petitions of odd years. (D) Civil matters of Division Bench not assigned to other Courts. (E) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing.
3	The Hon'ble Shri Justice **V. K. JADHAV** **AND** The Hon'ble Shri Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein : (A) **Criminal Appeals of even years.** (B) Criminal Contempt Petitions. (C) other Criminal matters of Division Bench not assigned to other Court. (D) Criminal Public Interest Litigations. (E) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (F) **First Appeals.**

N O T E

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice R. D. Dhanuka** is allowed before the Division Bench presided over by **Hon'ble Smt Justice S. S. Jadhav** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice V. K. Jadhav** is allowed before the Division Bench presided over by **Hon'ble Smt. Justice S. S. Jadhav.**

C) The **Hon'ble Shri. Justice Prithviraj K. Chavan** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act,1996.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 7th March 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)